

**NATIONAL COMPANY LAW APPELLATE TRIBUNAL,  
PRINCIPAL BENCH, NEW DELHI  
Company Appeal (AT) (Insolvency) No. 145 of 2021**

**In the matter of:**

**Dr. Krishan Mohan Mendiratta**

**....Appellant**

**Vs.**

**State Bank of India & Anr.**

**....Respondents**

**Present:**

**Appellant: Mr. Sumit Virmani, Advocate.**

**Respondents: Mr. PBA Srinivasan, Ms. Ichchha Kalash, Mr. Parth Tandon, Advocates.  
Mr. Sumesh Dhawan, Ms. Vatsala Kak, Ms. Geetika Sharma, Advocates for Resolution Applicant.  
Mr. Ashok Kr. Juneja (R2 in person)**

**ORDER**

**(Through Virtual Mode)**

**03.03.2021:** At the request of Mr. Sumit Virmani, learned counsel for the Appellant, we adjourn the matter.

Mr. PBA Srinivasan, Advocate entered appearance on behalf of Respondent No.1

Learned counsel for the Appellant may provide a copy of the appeal paper book to all the Respondents.

List the appeal on 16<sup>th</sup> March, 2021.

**[Justice Bansi Lal Bhat]  
Acting Chairperson**

**[Dr. Ashok Kumar Mishra]  
Member (Technical)**

**AR/g**